

Directorate General of Foreign Trade

Udyog Bhawan

DES-V Section

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Minutes of NC-V meeting held on 30.10.2014

The meeting No.28/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 30.10.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Barinder Singh, Assistant Director	DC (MSME)
3.	Shri J.D. Giri, Vice President	AEPC

At the outset, the Minutes of NC-V Meetings No.26/AM-15 dated 09.10.2014 and Meeting No 27/AM15 dated 16.10.2014 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.28/AM-15 dated 30.10.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING : 28/84-ALC3/2014
NUMBER

MEETING DATE :30.10.2014

Case No.: 9/20/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
HQ File 1 :01/84/050/00142/AM15/	RLA File :07/24/040/00364/AM14/	Lic.No/Date:0710101312 16.01.2014	Defer Date: 27.11.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our letter dated 05.09.2014 the applicant firm has not provided CAD/CAM, GSM, manufacturing process and weight of export product in support of their proposal. Therefore it was decided to remind the applicant firm for requisite information. The case stands for re-listing on 27.11.2014.			

Case No.: 9/2/84-ALC3/2014	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:28/84-ALC3/2014 30.10.014	Status: Deferred
HQ File 2 :01/84/050/00009/AM15	RLA File :02/24/040/00177/AM14	Lic.No/Date:0210201329 19.03.2014	Deferred date: 27.11.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to DC (MSME)'s letter the applicant firm has provided some documents which have been forwarded to DC (MSME) for their examination. It was decided to await the same and defer the case for re-listing on 27.11.2014.			

3	Case No.:4/12/84-ALC3/2014	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
	HQ File :01/84/050/00093/AM15	RLA File :03/95/040/01055/AM14/	Lic.No/Date:0310777904 10.04.2014	Defer Date: 27.11.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. It was decided to await the same and defer the case for re-listing on 27.11.2014.			

4	Case No.:2/10/84-ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
	HQ File :01/84/050/00057/AM15	RLA File :05/24/040/00363/AM14	Lic.No/Date:0510386126 09.05.2014	Defer Date 27.11.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. The DIPP has issued a deficiency letter to the firm but no response received from the firm so far. Therefore it was decided to await the same and defer the case for re-listing on 27.11.2014.			

5	Case No.:18/14/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
	HQ File :01/84/050/00215/AM15/	RLA File :07/21/040/00125/AM15/	Lic.No/Date:0710104162 16.05.2014	Deferred date: 27.11.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) for their examination. It was decided to defer the case for re-listing on 27.11.2014.			

6	Case No.:2/20/84-ALC3/2014	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Approved
	HQ File :01/84/050/00135/AM15	RLA File :03/94/040/00141/AM15	Lic.No/Date:0310782562 22.05.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/84/2014-15-Hos/209 dated 30.10.2014 as detailed below:-			

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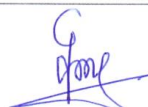
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S.No.	Export Product	Export Qty	Import item	Qty allowed
1.	Woven Fabric made from 45% Kermel Meta aramid Staple Fiber 1.7 dtex /50 mm dyed, 45% Lenzing Viscos Staple Fiber 2.2 dtex / 51 mm, 9% Nylon Staple type 1.9 dtex with white metal compound 2.2 dtex (Antistatic)(Contains total weight of 13500 Kgs)	13500 Kgs	Kermel Meta aramid Staple Fiber 1.7 dtex /50 mm dyed,	6743 Kgs
			Lenzing Viscos Staple Fiber 2.2 dtex / 51 mm	6743 Kgs
			Nylon Staple type 1.9 dtex	1349 Kgs
			White metal compound 2.2 dtex Antisatic	150 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:3/20/84-ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
7 HQ File :01/84/050/00136/AM15/	RLA File :03/94/040/01117/AM14/	Lic.No/Date:0310782585 23.05.2014	Defer Date: 27.11.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 27.11.2014.			

Case No.:1/20/84-ALC3/2014	Party Name: PASHUPATI POLYTEX PVT. LTD.	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
8 HQ File :01/84/050/00134/AM15/	RLA File :61/24/040/00022/AM15/	Lic.No/Date:6110001211 27.06.2014	Defer Date: 27.11.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) has issued a deficiency letter on 30.10.2014 to the applicant firm for providing detailed manufacturing process and raw material consumption along with stage wise wastage. Therefore it was decided to await the same and defer the case for re-listing on 27.11.2014.			

Case No.:15/20/84-ALC3/2014	Party Name: GAJANANYA SILK MILLS	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
9 HQ File :01/84/050/00148/AM15/	RLA File :07/24/040/00080/AM15/	Lic.No/Date:0710105467 30.06.2014	Defer Date 27.11.2014.
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) has issued a deficiency letter on 28.10.2014 to the applicant firm for seeking some details in this case. Therefore			




it was decided to await the same and defer the case for re-listing on 27.11.2014.

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Case No.:20/20/84-ALC3/2014	Party Name: BISWANATH BISWAS	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Approved	
HQ File :01/84/050/0153/AM15	RLA File :02/24/040/065/AM15	Lic.No/Date:0210204348 07.07.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/78/2014-15-Hos/204 dated 28.10.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% dyed /printed silk woven fabric made from gummed and twisted thrown silk yarn of 20/22 denier of hanks of 2A, 3A,4A,5A Grade (Export quantity=1967 Kgs)	1967 Kgs	Thrown silk yarn gummed and twisted in hank 20/22 denier in hanks of 2A, 3A,4A,5A Grade	2577 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

11

Case No.:21/20/84-ALC3/2014	Party Name: BISWANATH BISWAS	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Approved	
HQ File :01/84/050/00154/AM15	RLA File :02/24/040/00064/AM15	Lic.No/Date:0210204347 07.07.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/79/2014-15-Hos/203 dated 28.10.2014 as detailed below:-				
S.No	Export Product	Export Quantity	Import item	Qty allowed
1.	100% dyed /printed silk woven fabric made from gummed and twisted thrown silk yarn of 20/22 denier of hanks of 2A, 3A,4A,5A Grade (Export quantity=1967 Kgs)	1967 Kgs	Thrown silk yarn gummed and twisted in hank 20/22 denier in hanks of 2A, 3A,4A,5A Grade	2577 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions				

12	Case No.:13/20/84-ALC3/2014	Party Name: EXEL SOURCING COMPANY,	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
	HQ File :01/84/050/00146/AM15	RLA File : 32/24/040/00009/AM15	Lic.No/Date:3210077017 08.07.2014	Defer Date: 27.11.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) has issued a deficiency letter on 30.10.2014 to the applicant firm for providing CAD /lay marker, import fabric width with maximum efficiency, measurement of export item etc. Therefore it was decided to await the same and defer the case for re-listing on 27.11.2014.			

13	Case No.:26/20/84-ALC3/2014	Party Name: CREATIVE INTERNATIONAL PVT.LTD	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
	HQ File :01/84/050/00159/AM15/	RLA File :07/24/040/00128/AM15/	Lic.No/Date:0710105699 11.07.2014	Defer Date: 27.11.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per their letter dated 13.09.2014 the applicant firm has provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. The case is under examination of DC (MSME).It was decided to defer the case for re-listing on 27.11.2014.			

14	Case No.:28/20/84-ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
	HQ File :01/84/050/00161/AM15/	RLA File :56/24/040/00017/AM15/	Lic.No/Date:5610004332 11.07.2014	Defer Date: 30.10.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. A deficiency letter has also been issued to the applicant firm by D/o C&PC on 29 th Oct, 2014. Therefore it was decided to wait for reply of the firm and defer the case for re-listing on 27.11.2014.			

15	Case No.:6/20/84-ALC3/2014	Party Name: CENTEX INTERNATIONAL PVT LTD	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
	HQ File :01/84/050/00139/AM15/	RLA File :30/24/040/00019/AM15/	Lic.No/Date:3010103022 16.07.2014	Defer Date: 27.11.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) has issued a deficiency letter on 30.10.2014 to the applicant firm for providing detailed manufacturing			

process and raw material consumption along with stage wise wastage. Therefore it was decided to await the same and defer the case for re-listing on 27.11.2014.

16	Case No.:10/20/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Reject
	HQ File :01/84/050/00143/AM15/	RLA File :05/24/040/00159/AM15	Lic.No/Date:0510389728 16.07.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that for second export item Ladies Top (Style no. 7656203) the firm did not provide the measurement chart and sketch of the product. The applicant firm only submitted the CAD with 78.63% efficiency. So the committee is unable to calculate the requirement of input in this case.			

17	Case No.:17/20/84-ALC3/2014	Party Name: APEX APPARELS	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
	HQ File :01/84/050/00150/AM15/	RLA File :05/23/040/00156/AM15/	Lic.No/Date:0510389739 16.07.2014	Defer Date: 27.11.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. It was decided to wait for the same and defer the case for re-listing on 27.11.2014.			

18	Case No.:18/20/84-ALC3/2014	Party Name: RAJAPALAYAM MILLS LIMITED,	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
	HQ File :01/84/050/00151/AM15/	RLA File :35/24/040/00009/AM15/	Lic.No/Date:3510044517 18.07.2014	Defer Date 27.11.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided detailed manufacturing Process and stage wise wastage with justification in support of their proposal. DC (MSME) has asked the firm for the same vide their letter dated 30.10.2014. Therefore it was decided to defer the case for re-listing on 27.11.2014.			

19	Case No.:22/20/84-ALC3/2014	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Deferred
	HQ File :01/84/050/00155/AM15/	RLA File :10/24/040/00035/AM15/	Lic.No/Date:1010058656 25.09.2014	Defer Date: 27.11.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP and C& PC. A deficiency letter has also been issued by the Department of C &PC vide their letter dated 17.10.2014. Therefore, it was			

decided to wait for the reply of the firm and defer the case for re-listing on 27.11.2014.

20	Case No.:23/20/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:28/84-ALC3/2014 30.10..2014	Status: Deferred
	HQ File :01/84/050/00156/AM15/	RLA File :07/24/040/00149/AM15/	Lic.No/Date:0710106028 22.07.2014	Defer Date: 27.11.2014.
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our letter dated 05.09.2014 the applicant firm has not provided CAD/CAM, GSM, manufacturing process and weight of export product in support of their proposal. The case stands for re-listing on 27.11.2014.				

21

Case No.:24/20/84-ALC3/2014	Party Name: JCT LTD.	Meet No/Date:28/84-ALC3/2014 30.10.2014	Status: Approved	
HQ File :01/84/050/00157/AM15/	RLA File :30/24/040/00022/AM15/	Lic.No/Date:3010103037 22.07.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/62/2014-15-Hos/178 dated 29.09.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Kermel Durashield fabric Kermel 45% + Viscose 45% + Invista polyamide 9% + Antistatic 1%	32074 Kgs	Kermel Fiber	16309Kgs
			Viscose	16309Kgs
			Invista (Polyamide)	3262 Kgs
			Antisatic	362 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

22	Case No.:25/20/84-ALC3/2014	Party Name: COTTON WORLD	Meet No/Date:28/84-ALC3/2014 30.10..2014	Status: Approved
	HQ File :01/84/050/00158/AM15/	RLA File :07/24/040/00122/AM15/	Lic.No/Date:0710105990 22.07.2014	Defer Date: 30.10.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/82/2014-15-Hos/207 dated 30.10.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	66% Polyster 32%Rayon 2% Spandex woven Girls Garment (Girls Dress) GSM 230 +-5%	94260 Nos	66% Polyster 32%Rayon 2% Spandex Yarn dyed Fabric with Lurex width 57/58 inches, GSM 230 +-5%	1.00 Sqm per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/28/84-ALC3/2014	Party Name: ASHUTOSH FIBER PVT. LTD	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Approved
HQ File :01/84/050/00214/AM15/	RLA File :08/24/040/00240/AM15/	Lic.No/Date:0810133535 09.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.20/AM-13 held on 22.08.2013 as detailed below:

23	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Tex Yarn containing Mod Acrylic Fibre = 3900Kgs.(26%), Para Aramid Fibre = 5850 Kgs.(39%), & Stainless Steel wire = 5250 Kgs.(35%)	10,000 Kgs.	Mod Acrylic Fibre	4056 Kgs. (including 4% wastage)
				Para Aramid Fibre	6084 Kgs. (including 4% wastage)
				Stainless Steel wire	5302.500 Kgs. (including 1% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(24)

Case No.381	M/s Narayan International, Noida
NC 28/AM-15, dt.30.10.2014	File No.01/84/50/050/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510261480 dated 30.03.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm was to be appeared before the committee in person but as explained vide their email dated 29.10.2014 due to festival season their technical person had

gone to his home town so the firm is not in position to explain the matter before the committee. As requested by the firm it was decided to defer the case for 13.11.2014.

(25)

Case No.346	M/s Gaurav International, Gurgaon
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/97/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510387602 dated 28.05.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 72% Modal 28% Polyester Dyed Woven Fabric, GSM=135+-10% and 93% Rayon 7% Spandex Dyed Knitted Fabric, GSM-250+/-10%, Style No.42GK251	3550 Nos.	72% Modal 28% Polyester Dyed Woven Fabric, GSM=135+-10% 93% Rayon 7% Spandex Dyed Knitted Fabric, GSM-250+/-10%,	0.70 Sq. meter per piece 1.20 Sq. meter/300 Gms per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.333	M/s Orient Craft Ltd., New Delhi.
NC 28/AM-15, dt. 30.10.2014	File No.01/84/171/094/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510376608 dated 20.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Rayon Woven Fabric, GSM-137+/-10%, Style No.WW144F06/WW42U19	17000 Nos.	100% Rayon Woven Fabric, GSM-137+/-10%,	2.27 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.332	M/s Fashion Accessories, Gurgaon
NC 28/AM-15, dt. 30.10.2014	File No.01/84/171/103/AM-15/DES-V

Ratification of input output norms in respect of Annual Advance Authorization No. 0510331892 dated 14.08.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilts Size:215CMSX250CMS Front 100% Silk, Back-100% cotton,Filling-100%Cotton	476 Nos.	100% Natural Silk Woven Fabric, GSM-43+/-10%,	7.97 Sq. meter per piece
2.	Quilts Size:270CMSX260CMS Front 100% Silk, Back-100% cotton,Filling-100%Cotton	676 Nos.	100% Natural Silk Woven Fabric, GSM-43+/-10%,	12.47 Sq. meter per piece
3.	Quilts Size:300CMSX270CMS Front 100% Silk, Back-100% cotton,Filling-100%Cotton	92 Nos.	100% Natural Silk Woven Fabric, GSM-43+/-10%,	12.93 Sq. meter per piece
4.	Quilted Cushion Cover Size:65CMSX65CMS Front 100% Silk, Back-100% cotton, Lining- 100% Cotton,Filling-100%Cotton	1200 Nos.	100% Natural Silk Woven Fabric, GSM-43+/-10%,	0.59 Sq. meter per piece
5.	Quilted Cushion Cover Size:50CMSX50CMS Front 100% Silk, Back-100% Cotton,Lining-100%Cotton, Filling-100%Cotton	1280 Nos.	100% Natural Silk Woven Fabric, GSM-43+/-10%,	0.37 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

Case No.387	PC-4 Section , O/o DGFT, New Delhi
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/99/AM-15/DES-V
Procedural simplification under Foreign Trade Policy 2014-19.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that PC-4 Section of DGFT has requested to discuss the matter and record our views regarding simplification of procedures for fixation of ad-hoc norms. The proposal given in para 3(d) of PC-4 Section's OM No. 01/94/180/52/AM15/PC-4/216 to 245 dated 02.07.2014 was examined by the members presented in norms Committee. After deliberations the Committee fully agreed to the proposal.

(29)

Case No.388	M/s Sawhney (India) Pvt. Ltd, NewDelhi
NC 28/AM-15, dt. 30.10.2014	File No.01/84/171/047/AM-15/DES-V
Request for regularization of Advance Authorization No.0510145653 dated 14.12.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to advise Central licensing Authority to allow the GSM and consumption calculated as per net weight shown in Shipping Bills in this case.

(30)

Case No.389	M/s Rahman Industries Ltd., Kanpur received from PC-4 Section.
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/093/AM-15/DES-V
Clarification regarding import of miscellaneous items mentioned at SL No. 43 of G-7 alongwith SION G-9 received through RA, Kanpur.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 27.11.2014.

(31)

Case No.390	M/s The Bombay Dyeing & Mfg. Co. Ltd., Mumbai
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/868/AM-08/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310446819 dated 17.10.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(32)

Case No.391	M/s Meenakshi (India) Ltd., Chennai.
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/261/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0410129674 dated 25.10.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the measurement chart of the export product is not given by the firm which is mandatory to calculate the requirement of inputs in this case. Therefore the committee after deliberation decided to ask the applicant firm for the same. The case stands for re-listing on 27.11.2014.

(33)

Case No.392	M/s. Veekay Polycoats Ltd., New Delhi
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/184/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510328805 dated 03.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to remind the D/o C&PC for their comments and defer the case for re-listing on 27.11.2014.

(34)

Case No.393	M/s Ganga Acrowools Ltd., Ludhiana
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/023/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.3010101676 dated 03.04.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the above said authorization was ratified by the committee in its meeting held on 12.06.2014. The quantity of inputs sought by the applicant firm and given in authorisation was fully allowed by the committee on repeat basis of authorization No. 301009890 dated 16.01.2014. Therefore the committee, after deliberation decided to maintain status quo in the matter. If any change is required in inputs/outputs the firm may contact to concerned RLA for amendment in the authorization first.

(35)

Case No.394	M/s Chiripal Industries Ltd., Ahmedabad
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/300/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810114745 dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flock fabric, having net content 47,619 Kgs. of Nylon tow.	3,06,750 Sq. meter	Nylon Tow	50,000 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.395	M/s Chiripal Industries Ltd., Ahmedabad
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/448/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0810118227 dated 06.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flock fabric, having net content 23,810 Kgs. of Nylon tow.	1,53,375 Sq. meter	Nylon Tow	25,000 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

Case No.396	M/s Chiripal Industries Ltd., Ahmedabad
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/281/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810115375 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
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		Quantity		allowed
1.	Flock fabric, having net content 23,810 Kgs. of Nylon tow.	1,53,375 Sq. meter	Nylon Tow	25,000 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(38)

Case No.397	M/s Chiripal Industries Ltd., Ahmedabad
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/280/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810115374 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flock fabric, having net content 23,810 Kgs. of Nylon tow.	1,53,375 Sq. meter	Nylon Tow	25,000 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No.398	M/s Chelsea Mills, New Delhi
NC 28/AM-15, dt. 30.10.2014	File No.01/84/171/035/AM-14/DES-V
Re-fixation of input output norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the input output norms in respect of Advance Authorization issued in this case as detailed below:-

S. No	Export Product	Export Qty	Import item	Qty allowed earlier	Qty allowed now
1B	Infants jeans made of 80% Cotton 18% Polyester 2% Spandex stretch denim fabric, GSM-295+/-10% (Style No. 306379/356066/3622 72	13,960 Nos.	80% Cotton 18% Polyester 2% Spandex stretch denim fabric, GSM-295+/-10%	0.85 sq. meter per piece	0.85 sq. meter per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 Sq. meter per piece	0.22 Sq. meter per piece
			Fusible interlining	0.22 Sq. meter per piece	0.22 Sq. meter per piece
			Sensor Tags	1 set per piece	1 set per piece

2B	Girls Rolled up flared long Bermuda made of 80% Cotton 20% Polyester denim fabric, GSM-340+/-10% (Style No. 521256/520563)	18,555 Nos.	80% Cotton 20% Polyester denim fabric, GSM-340+/-10%	1.15 Sq. meter per piece	1.15 Sq. meter per piece
			Snap Fasteners	1 set per piece	1 set per piece
			Zip fasteners	1 per piece	1 per piece
			Sensor Tags	1 per piece	1 per piece
			Heat transfer stickers	2 per piece	2 per piece
			Fusible interlining	0.30 Sq. meter per piece	0.30 Sq. meter per piece
3B	Girls Rolled up Flared Emb. Long Shorts made of 100% Cotton Denim fabric, GSM-365+/-10%, Style No.395278/566524	5240 Nos.	100% Cotton Denim fabric, GSM-365+/-10%	1.10 Sq. meter per piece	1.10 Sq. meter per piece
			Zip Fasteners	1 per piece	1 per piece
			Snap Fasteners	1 set per piece	1 set per piece
			Elastic	0.95 Meter per piece	0.95 Meter per piece
			Sensor Tags	1 per piece	1 per piece
			Fusible interlining	0.30 Sq. meter per piece	0.30 Sq. meter per piece
4B	Infants & Girls Rolled up Flared Emb. Long Shorts made of 100% Cotton Denim fabric, GSM-365+/-10% (Style No. 395189/593742)	4850 Nos.	70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.30 Sq. meter per piece	0.30 Sq. meter per piece
			100% Cotton Denim fabric, GSM-365+/-10%	0.89 Sq. meter pr piece	0.89 Sq. meter pr piece
			Zip fasteners	1 per piece	1 per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	2 set per piece	2 set per piece
			Elastic	0.95 Meter per piece	0.95 Meter per piece
5B	Girls long Jacket made of 98.5% Cotton 1.5% Spandex fabric, GSM-340+/-10%, Style No.511627/568116/650243	16,480 Nos.	Sensor Tags	1 per piece	1 per piece
			Snap fasteners	1 set per piece	9 set per piece
			98.5% Cotton 1.5% Spandex fabric, GSM-340+/-10%	2.40 Sq. meter per piece	2.40 Sq. meter per piece
			Fusible interlining	0.30 Sq. meter per piece	0.30 Sq. meter per piece

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6B	Infants PinteK Flared Long Jumper/Dress with diaper made of 85% Cotton 15% Polyester denim fabric, GSM-203+/-10%, Style No.675647/713792	9680 Nos.	85% Cotton 15% Polyester denim fabric, GSM-203+/-10%	0.98 Sq. meter per piece	0.98 Sq. meter per piece
			100% Cotton lining fabric, GSM-80+/-10%	0.40 Sq. meter per piece	0.40 Sq. meter per piece
			Sensor Tags	1 per piece	1 per piece
7B	Infants Bow Pleated Flared Long Jumper/Dress with diaper made of 85% Cotton 15% Polyester denim fabric, GSM-203+/-10%, Style No. 574708/595694	14,480 Nos.	85% Cotton 15% Polyester denim fabric, GSM-203+/-10%	0.96 Sq. meter per piece	0.96 Sq. meter per piece
			Sensor Tags	1 per piece	1 per piece
			100% Cotton lining fabric, GSM-80+/-10%	0.40 Sq. meter per piece	0.40 Sq. meter per piece
8B	Infants & Boy's Baggy Pants made of 100% Cotton denim fabric, GSM-356+/-10%, Style No.512056/764134/727696	19,834 Nos.	100% Cotton denim fabric, GSM-356+/-10%	1.05 Sq. meter per piece	1.05 Sq. meter per piece
			Zip fasteners	1 per piece	1 per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece
			Fusible interlining	0.20 sq. meter per piece	0.20 sq. meter per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 Sq. meter per piece	0.23 Sq. meter per piece
9B	Infants & Girls Jeans made of 70% Cotton 28% Polyester 2% Spandex stretch denim fabric, GSM-323+/-10%, Style No. 540693/764344/729665	20,970 Nos.	70% Cotton, 28% Polyester, 2% Spandex Stretch denim fabric, GSM-323+/-10%	0.22 Sq. meter per piece	0.23 Sq. meter per piece
			Zip fasteners	1 per piece	1 per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece
			Fusible interlining	0.20 sq. meter per piece	0.20 sq. meter per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 Sq. meter per piece	0.22 Sq. meter per piece
10 B.	Infants & Boy's Baggy Pant with knitted fabric made of 100% Cotton	13,022 Nos.	100% Cotton denim fabric, GSM-356+/-10%	1.05 Sq. meter per piece	1.05 Sq. meter per piece
			100% Cotton knitted	0.13 Sq. meter	0.13 Sq. meter

	denim fabric, GSM-356+/-10%, Style No. 512115/754136/727797		fabric, (RIB), GSM-365+/-10%	per piece	per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 Sq. meter per piece	0.22 Sq. meter per piece
11 B.	Girls Tiered Skirt with bib & brace & diaper made of 100% Cotton denim fabric, GSM-288+/-10%, Style No. 544613/763426/725935	13,295 Nos.	100% Cotton denim fabric, GSM-288+/-10%	1.35 Sq. meter per piece	1.35 Sq. meter per piece
			100% Cotton dyed lining fabric, GSM-80+/-10%	0.40 Sq. meter per piece	0.40 Sq. meter per piece
			Snap fasteners	1 set per piece	8 set per piece
12 B	Infants/Girls jeans with knitted fabric made of 100% Cotton denim fabric, GSM-288+/-10%, Style No.541184/753374/594705	11,673 Nos.	100% Cotton denim fabric, GSM-288+/-10%	0.88 Sq. meter per piece	0.88 Sq. meter per piece
			100% Cotton knitted fabric (RIB), GSM-365+/-10%	0.08 Sq. meter per piece	0.030 Kg per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece
			Sensor Tags	1 per piece	1 per piece
13 B	Girls Boot Cut Jeans with stud on pockets made of 98% Cotton	12,830 Nos.	98% Cotton 2% Spandex stretch denim fabric, GSM-	2.05 Sq. meter per piece	2.05 Sq. meter per piece
	2% Spandex stretch denim fabric, GSM-350+/-10%, Style No.634973		350+/-10%		
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.30 Sq. meter per piece	0.30 Sq. meter per piece
			Elastic	1.05 Meter per piece	1.05 Meter per piece
			Sensor Tags	1 per piece	1 per piece
			Hot transfer studs	2 set per piece	2 set per piece
			Fusible interlining	0.33 Sq. meter per piece	0.33 Sq. meter per piece
			Snap Fasteners	-	1 set per piece
14 B	Women's Dazzle Jeans made of 98.5% Cotton 1.5% Spandex stretch denim fabric, GSM-348+/-10%, Style No.74ABP	1566 Nos.	98.5% Cotton 1.5% Spandex stretch denim fabric, GSM-348+/-10%	2.25 Sq. meter per piece	2.25 Sq. meter per piece
			70% Polyester 30% Cotton dyed fabric,	0.30 Sq. meter per piece	0.30 Sq. meter per piece

			GSM-110+/-10%		
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	5 set per piece	5 set per piece
			Sensor Tags	1 per piece	1 per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(40)

Case No.399	M/s Gaurav International, Gurgaon
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/110/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510365305 dated 12.09.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per CAD/CAM and other documents submitted by the firm the wastage comes less than 25% in this case. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 27.11.2014.

(41)

Case No.400	M/s Richa & Company, Gurgaon
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/111/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510380906 dated 04.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per CAD/CAM, and other documents submitted by the firm the wastage comes less than 25%. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 27.11.2014.

(42)

Case No.401	M/s Richa & Company, Gurgaon
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/112/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510385425 dated 01.05.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per CAD/CAM, and other documents submitted by the firm the wastage comes less than 25%. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 27.11.2014.